IN THE INCOME TAX APPELLATE TRIBUNAL
AMRITSAR BENCH, AMRITSAR

(HYBRID COURT)

BEFORE SH. MANOJ KUMAR AGGARWAL, ACCOUNTANT MEMBER
AND SH. UDAYAN DASGUPTA, JUDICIAL MEMBER

I.T.A. No. 189/Asr/2024
Assessment Year: 2011-12

Karnail Singh Uppal Through L/H, Manjit Singh Uppal, Phagwara, Phillaur Jalandhar, Punjab 144039 [PAN: ACAPU 0820E] **(Appellant)**	Vs.	Income Tax Officer-2 Phagwara **(Respondent)**

Appellant by	:	Sh. J. S. Bhasin, Adv.
Respondent by	:	Sh. Charan Dass, Sr. D.R.
Date of Hearing	:	10.09.2025
Date of Pronouncement	:	13.10.2025

ORDER

Per Udayan Dasgupta, J.M.:

This appeal has been filed by the assessee against the order of the ld. CIT(A) NFAC, Delhi passed u/s 250 of the Act, 1961, the details of which are as follows:

ITA/189/Asr/2024, Asstt. Year: 2011-12 Karnail Singh Uppal:

PAN: ACAPU 0820E

2. The assessee has filed written request for withdrawal of the appeal due to the reasons that they have filed application under "Direct Tax Vivad Se Vishwas Scheme-2024", for settlement of disputes relating to tax arrears, in respect of the assessment year stated above.

3. Documentary evidence in Form-4 (rule-7) being the certificate under section 92(1) of Finance Act (No. 2) 2024 is also enclosed.

4. The Ld. DR has no objection.

5. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

6. In the result, the appeal filed by the assessees is dismissed as withdrawn.

Order pronounced in accordance with Rule 34(4) of the Income Tax (Appellate Tribunal) Rules, 1963 as on 13.10.2025

Sd/-	**Sd/-**
(Manoj Kumar Aggarwal)	**(Udayan Dasgupta)**
Accountant Member	**Judicial Member**

GP/Sr.PS
Copy of the order forwarded to:
(1) The Appellant:
(2) The Respondent:
(3) The CIT concerned
(4) The Sr. DR, I.T.A.T

True Copy

By Order